## Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V meeting No. 37 was due for 15.01.2015 and actual held on 22.01.2015

The meeting No.37/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) ) was due for 15.01.2015 and actual held on 22.01.2015, in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand lal, Sr Industrial Adviser	DIPP
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri J.D. Giri, Vice President	AEPC
4.	Shri Rattan Lal Meena, FTDO	DGFT

The agenda for meeting No.37/AM-15 dated 15.01.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING

37/84-ALC3/2014

NUMBER

**MEETING DATE** :15.01.2015

1	Case No.: 15/30/84- ALC3/2014	Party Name: S.BASKAR (PROP. NSB TECHNOLOGIES),	Meet No/Date:37/84- ALC3/2014 15.01.2015	Status: Deferred
	HQ File 01/84/050/00254/AM15	RLA File : 07/24/040/00171/AM15	Lic.No/Date:0710106576 27.08.2014	Deferred date 12.02.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not provided CAD, Sketch and measurement chart of export product in this case. Therefore, after deliberations it was decided to call for the same and defer the case for re-listing on 12.02.2015.

2	Case No.: 6/30/84- ALC3/2014	Party Name: ROYAL TOUCH FABLON PVT. LTD.,	Meet No/Date:37/84- ALC3/2014 15.01.2015	Status: Deferred
	HQ File 01/84/050/00245/AM15	RLA File : 02/24/040/00114/AM15	Lic.No/Date:0210204971 12.09.2014	Deferred date 12.02.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of Department of C & PC. It was decided to defer the case for relisting on 12.02.2015.

	Case No.: 14/30/84-	Party Name: KABADI	Meet No/Date:37/84-	Status:
3	ALC3/2014	SHANKARSA & CO.,	ALC3/2014	
			15.01.2015	Approved



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HQ File	RLA File:	Lic.No/Date:0710106797	
01/84/050/00253/AM15	07/24/040/00241/AM15	30.09.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Throws made out of 100%	44,500	100% Acrylic worsted	47615 Kgs
	Acrylic worsted Spun Yarn(Net	Kgs	Spun Yarn	
	content 44500 Kgs)			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

4	Case No.: 19/29/84- ALC3/2014	Party Name: KERALA BALERS PVT. ITD	Meet No/Date:37/84- ALC3/2014 15.01.2015	Status: Deferred
	HQ File 01/84/050/00234/AM15	RLA File: 10/24/040/00055/AM15	Lic.No/Date:1010058820 01.10.2014	Deferred date 12.02.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME). It was decided to defer the case for re-listing on 12.02.2015.

	Case No.: 11/30/84- ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:37/84- ALC3/2014 15.01.2015	Status: Deferred
5	HQ File 01/84/050/00250/AM15	RLA File : 35/24/040/00017/AM15	Lic.No/Date:3510044557 10.10.2014	Deferred date 12.02.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME). It was decided to defer the case for re-listing on 12.02.2015.

6	Case No.: 16/30/84- ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:37/84- ALC3/2014 15.01.2015	Status: Deferred
	HQ File 01/84/050/00255/AM15	RLA File : 07/24/040/00245/AM15	Lic.No/Date:0710106814 10.10.2014	Deferred date 12.02.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME). It was decided to defer the case for re-listing on 12.02.2015.



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7	<b>Case No.:</b> 2/30/84-ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:34/84- ALC3/2014 18.12.2014	Status: Approved
/	HQ File 01/84/050/00241/AM15	RLA File: 05/24/040/00327/AM15	Lic.No/Date:0510391638 17.10.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided

to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Dress made of 77%	4750	77% Polyester 9% Rayon 4%	3829 Kgs
	Polyester 9% Rayon 4%	Nos.	Spandex yarn dyed Knitted	
	Spandex yarn dyed Knitted		Fabrics, GSM-310+-10%	
	Fabrics, GSM-310+-10%			
	(Style No. 359520)			
2.	Ladies Dress made of 58%	3450	58% Cotton 40% Polyester 2%	1829 Kgs
	Cotton 40% Polyester 2%	Nos.	Spandex yarn dyed Knitted	
	Spandex yarn dyed Knitted		Fabrics, GSM-310+-10%	
	Fabrics, GSM-295+-10%			
	(Style No. 356663)			ii.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

8	<b>Case No.:</b> 5/30/84-ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:37/84- ALC3/2014 15.01.2015	Status: Approved
	HQ File 01/84/050/00244/AM15	RLA File : 05/24/040/00326/AM15	Lic.No/Date:0510391637 17.10.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Top made of 100%	40,110	100% Polyester dyed woven	52,544
	Polyester dyed woven	Nos.	Fabrics, GSM-110+-10%	Sqms
	Fabrics alongwith Indian			
, v	Fabric GSM-110+-10%			
	(Style No. 369459-369460)			
2.	Ladies Top made of 100%	18,100	100% Polyester Bleached woven	23711 Sqms
	Polyester Bleached woven	Nos.	Fabrics alongwith Indian Fabric	
	Fabrics alongwith Indian		GSM-110+-10%	
	Fabric GSM-110+-10%			
	(Style No. 363239-369459-			
	369460)			





The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

9	Case No.: 18/30/84- ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:37/84- ALC3/2014 15.01.2015	Status: Deferred
	HQ File 01/84/050/00257/AM15	RLA File : 35/24/040/00019/AM15/	Lic.No/Date:3510044562 20.10.2014	Deferred date 12.02.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) for their comments. It was decided to defer the case for re-listing on 12.02.2015

10	Case No.: 11/34/84- ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:37/84- ALC3/2014 15.01.2015	Status: Deferred
	HQ File 01/84/050/00282/AM15	RLA File: 35/24/040/00018/AM15/	Lic.No/Date:3510044563 20.10.2014	Deferred date 12.02.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) for their comments. It was decided to defer the case for re-listing on 12.02.2015.

11	Case No.: 10/30/84- ALC3/2014	Party Name PRICE AND BUCKLAND (INDIA) PVT. LTD.	Meet No/Date:37/84- ALC3/2014 15.01.2015	Status: Deferred
	HQ File 01/84/050/00249/AM15	RLA File: 05/24/040/00298/AM15/	Lic.No/Date:0510391709 22.10.2014	Deferred date 12.02.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP for their comments. It was decided to defer the case for re-listing on 12.02.2015.

12	Case No.: 9/30/84- ALC3/2014	Party Name SUPERFIL PRODUCTS LIMITED	Meet No/Date:37/84- ALC3/2014 15.01.2015	Status: Deferred
	HQ File 01/84/050/00248/AM15	RLA File : 04/24/040/00186/AM15	Lic.No/Date:0410159626 27.10.2014	Deferred date 12.02.2015

**Decision:** The Committee considered the case as per agenda along with other relevant papers and observed that the matter is under examination of DIPP for their comments. It was decided to defer the case for re-listing on 12.02.2015.

	Case No.: 4/34/84-	Party Name SUNNY	Meet No/Date:37/84-	Status:
13	ALC3/2014	INTERNATIONAL	ALC3/2014	
		LTD.	15.01.2015	Deferred



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HQ File	RLA File:	Lic.No/Date: 3310030123	Deferred date
01/84/050/00275/AM15	33/24/040/00013/AM15	30.10.2014	12.02.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP for their comments. It was decided to defer the case for re-listing on 12.02.2015.

14	Case No.: 21/30/84- ALC3/2014	Party Name G.R.CORPORATION	Meet No/Date:37/84- ALC3/2014 15.01.2015	Status: Approved
	HQ File 01/84/050/00260/AM15	RLA File: 06/24/040/00021/AM15	Lic.No/Date:0610037952 31.10.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Fabric made out of Man-made filament yarn (narrow fabric)/tape of size 1mm to 100mm (The import 100% Polyester filament (High tenacity yarn) shall use 30392.15 Kgs ) in export after excluded 2% wastage	31000 Kgs	100% Polyester filament (High tenacity yarn) ( TC 100% Polyester filament)	Net+2%
2.	Unprocess narrow knitted/fabric/elastic (size 1MM to 100MM (The import 100% Polyester filament (High tenacity yarn) shall use 109803.92Kgs and rubber threads shall use 47058.82Kgs)) in export after excluded 2% wastage	160000 Kgs	100% Polyester filament (High tenacity yarn) ( TC 100% Polyester filament)	Net+2%
3.	Braided cord (The import 100% Polyester filament (High tenacity yarn) shall use 7843.13Kgs) in export after excluded 2% wastage	8000 Kgs	100% Polyester filament (High tenacity yarn) ( TC 100% Polyester filament)	Net+2%
4.	Cord twine (The import 100% PP Yarn (High tenacity yarn) shall use 14705.88Kgs) in export after excluded 2% wastage	15000 Kgs	100% Polyester filament (High tenacity yarn) ( TC 100% Polyester filament)	7
5.	Elastic cord/Rubber threads and cord textile covered (The import 100% Polyester filament (High tenacity yarn)	40000 Kgs	100% Polyester filament (High tenacity yarn) ( TC 100% Polyester filament)	Net+2%





	shall use 19607.84Kgs and rubber threads shall use 19607.84Kgs) in export after excluded 2% wastage			-
6.	Woven elastic tape/narrow fabrics (The import 100% Polyester filament (High tenacity yarn) shall use 11764.70 Kgs and rubber threads shall use 11764.70Kgs) in export after excluded 2% wastage	Kgs	100% Polyester filament (High tenacity yarn) ( TC 100% Polyester filament)	Net+2%
7.	Vulcanised Rubber thread and cord (Rubber threads shall use 19607.84Kgs) in export after excluded 2% wastage	Kgs	100% Polyester filament (High tenacity yarn) ( TC 100% Polyester filament)	Net+2%
8.	Sewing threads of man-made filaments (The import 100% Polyester filament (High tenacity yarn) shall use 11764.70 Kgs) in export after excluded 2% wastage	Kgs	100% Polyester filament (High tenacity yarn) ( TC 100% Polyester filament)	Net+2%
9.	Polyester yarn (The import 100% Polyester filament (High tenacity yarn) shall use 4901.86 Kgs) in export after excluded 2% wastage	Kgs	100% Polyester filament (High tenacity yarn) ( TC 100% Polyester filament)	Net+2%

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

15	Case No.: 8/34/84- ALC3/2014	Party Name P.K. OVERSEAS	Meet No/Date:37/84- ALC3/2014 15.01.2015	Status: Deferred
	HQ File 01/84/050/00279/AM15	RLA File: 07/24/040/000339/AM15	Lic.No/Date:051039186905 05.11.2014	Deferred date 12.02.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) for their comments It was decided to defer the case for re-listing on 12.02.2015

16	Case No.: 5/34/84- ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:37/84- ALC3/2014 15.01.2015	Status: Approved
10	HQ File 01/84/050/00276/AM15	RLA File : 07/24/040/00273/AM15	Lic.No/Date:0710106918 07.11.2014	





**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Shirt Dress made of 100%	6230	100% Cotton Denim Fabrics	18690
	Cotton Denim Fabrics GSM-214+-	Nos.	GSM-214+-10%	Sqms
	10% (Style No. RM8 7655840)			
2.	Ladies Trousers made of 78%	1690	78% Cotton 20% Polyester 2%	4394
	Cotton 20% Polyester 2% Elastane	Nos.	Elastane Dyed Fabrics GSM-	Sqms
	Dyed Fabrics GSM-220+-10%		220+-10%	
	(Style No. RM8 7654523)			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

17	Case No.: 7/34/84- ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:37/84- ALC3/2014 15.01.2015	Status: Deferred
	HQ File 01/84/050/00278/AM15	RLA File: 07/24/040/00355/AM15	Lic.No/Date:0510391923 11.11.2014	Deferred date 12.02.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for relisting on 12.02.2015.

18	Case No.: 9/34/84- ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:37/84- ALC3/2014 15.01.2015	Status: Approved
	HQ File 01/84/050/00280/AM15	RLA File : 05/24/040/00363/AM15	Lic.No/Date:0510391935 11.11.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity	a a	allowed
1.	Ladies Dress made of 72% Cotton 28% Nylon lace dyed knitted fabric GSM-93+-10% (Style No. 354513/363931 /364262/367987)	0.000	72% Cotton 28% Nylon lace dyed knitted fabric GSM-93+- 10%	2722 Kgs

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

10	Case No.: 10/34/84-	Party Name: RICHA	Meet No/Date:37/84-	Status:	
19	Case No.: 10/34/84- ALC3/2014	GLOBAL EXPORTS P.	ALC3/2014		





	LTD.	15.01.2015	Approved
HQ File	RLA File:	Lic.No/Date:0510391934	
01/84/050/00281/AM15	05/24/040/00362/AM15	11.11.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity	150	allowed
1.	Ladies Dress made of 87% Polyester 13% Linen dyed jersey knitted fabric GSM- 190+-10% (Style No. 366629/ 366630/ 367719)	E E SE	87% Polyester 13% Linen dyed jersey knitted fabric GSM-190+-10%	1994.200 Kgs
2.	Ladies Dress made of 87% Polyester 13% Linen bleached jersey knitted fabric GSM- 190+-10% (Style No. 367719)		87% Polyester 13% Linen bleached jersey knitted fabric GSM-190+-10%	408 Kgs
3.	Ladies Dress made of 87% Polyester 13% Linen yarn dyed jersey knitted fabric GSM- 190+-10% (Style No. 367837/ 367838/ 366661)	2600 Nos	87% Polyester 13% Linen yarn dyed jersey knitted fabric GSM-190+-10%	1872 Kgs

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

20	Case No.: 2/37/84- ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:37/84- ALC3/2014 15.01.2015	Status: Approved
	HQ File 01/84/050/00307/AM15	RLA File : 07/24/040/00293/AM15	Lic.No/Date:0710106954 12.11.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Mens/Ladies Trousers made of 100% Polyester printed Fabrics GSM-209+-10% (Style No. 108436)		100% Polyester printed Fabric GSM-209+-10%	s 23376 Sqms





2.	Gents Jackets made of 100%	1150	100% Polyester printed Fabrics	3427 Sqms
	Polyester printed Fabrics	Nos.	GSM-209+-10%	
100	GSM-209+-10%			
	(Style No. 108436)			
3.	Ladies Shirt Dress made of	6780	97% Cotton 3% Elastane Dyed	23391 Sqms
	97% Cotton 3% Elastane	Nos.	Fabrics	
	Dyed Fabrics GSM-118+-			
	10%	=		
	(Style No. RM8 7656360)			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

21	Case No.:3/34/84- ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:37/84- ALC3/2014 15.01.2015	Status: Approved
	HQ File 01/84/050/00274/AM15	RLA File : 05/24/040/00366/AM15	Lic.No/Date:0510391972 13.11.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided

to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	68% Cotton 24% Polyamide 8% Viscose Knitted lace ladies skirt with lining (lace fabric dyed GSM 160+-10%)	Nos.	68% Cotton 24% Polyamide 8% Viscose Knitted lace fabric dyed GSM 160+-10%)	9015 Sqms

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

22.	6/34/84-ALC3/2014	Party Name: GAURAV INTERNATIONAL	Meet No/Date:37/84- ALC3/2014 15.01.2015	Status: Deferred
	HQ File 01/84/050/00277/AM15	RLA File: 05/23/040/00356/AM15	Lic.No/Date 0510391979 13.11.2014	Deferred date 12.02.2015

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that the firm has not provided CAD/CAM, measurement of export product and other relevant information/documents in this case. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 12.02.2015.

23	Case No.: 1/37/84- ALC3/2014	Party Name: J.K.FABRICS PVT LTD	Meet No/Date:37/84-ALC3/2014 15.01.2015	Status: Approved
	HQ File 01/84/050/00308/AM15	TELLIT THE T	Lic.No/Date:0710106994 14.11.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
~	Ziiip ozi z z z z z z z z		1	



		Quantity		allowed
1.	Dyed /printed fabrics (100%	9940	100% MRS Silk fabric	1039 Sqms
	MRS) with or without	Nos.		
	embroidery.			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

24	Case No.: 4/37/84- ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:37/84- ALC3/2014 15.01.2015	Status: Approved
	HQ File 01/84/050/00311/AM15	RLA File: 07/24/040/00301/AM15	Lic.No/Date:0710107000 12.11.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity	_	allowed
1.	Ladies Shirt Dress made of	2890	60 Linen 40% Rayon yarn Dyed Fabrics	7514
	60 Linen 40% Rayon yarn	Nos.	GSM-160+-10%	Sqms
	Dyed Fabrics GSM-160+-			
	10%			
	(Style No. IA8-7654606)			
2.	Ladies Trousers made of	4210	78% Cotton 20% Polyester 2% Elastane	10946
	78% Cotton 20% Polyester	Nos	Dyed Fabrics GSM-220+-10%	Sqms
	2% Elastane Dyed Fabrics			
	GSM-220+-10%			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.: 3/37/84- ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:37/84-ALC3/2014 15.01.2015	Status: Deferred
	HQ File 01/84/050/00310/AM15	RLA File: 07/24/040/00311/AM15	Lic.No/Date:0710107061 26.11.2014	Deferred date 12.02.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for relisting on 12.02.2015.

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Case No.509	M/s Kiran Associates, Gurgaon
NC 37/84/AM-15 dt 15.01.2015	File No.01/84/050/00043/AM-15/DES-V
Ratification of input output dated 28.03.2014.	norms in respect of Annual Advance Authorization No. 0510383072





Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not submitted the required information/documents to DGFT for fixation of adhoc norms. It is decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, all export documents, complete justification and technical person to explain the case. The case stands for re-listing on 12.02.2015. (27)

Case No.510	M/s Fashion Accessories, Gurgaon	
NC 37/84/AM-15 dt 15.01.2015	File No.01/84/171/146/AM-15/DES-V	
Ratification of input output dated 25.10.2013.	norms in respect of Annual Advance Authorization No. 0510369394	

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that the applicant firm has not submitted the required information/documents to DGFT for fixation of adhoc norms. It is decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, all export documents, complete justification and technical person to explain the case. The case stands for re-listing on 12.02.2015.

20)	
Case No.511	M/s Fashion Accessories, Gurgaon
NC 37/84/AM-15 dt	File No.01/84/171/147/AM-15/DES-V
15.01.2015	
Ratification of input output	norms in respect of Annual Advance Authorization No. 0510369394
dated 25 10 2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not submitted the required information/documents to DGFT for fixation of adhoc norms. It is decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, all export documents, complete justification and technical person to explain the case. The case stands for re-listing on 12.02.2015. (29)

Case No.512	M/s Fashion Accessories, Gurgaon
NC 37/84/AM-15 dt 15.01.2015	File No.01/84/171/148/AM-15/DES-V
Ratification of input output	norms in respect of Annual Advance Authorization No. 0510369394

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not submitted the required information/documents to DGFT for fixation of adhoc norms. It is decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, all export documents, complete justification and technical person to explain the case. The case stands for re-listing on 12.02.2015. (30)

Case No.513	M/s Fashion Accessories, Gurgaon
NC 37/84/AM-15 dt	File No.01/84/171/149/AM-15/DES-V
15.01.2015	





Ratification of input output norms in respect of Annual Advance Authorization No. 0510369394 dated 25.10.2013.

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not submitted the required information/documents to DGFT for fixation of adhoc norms. It is decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, all export documents, complete justification and technical person to explain the case. The case stands for re-listing on 12.02.2015.

Case No.514	M/s Alpine Apparels Pvt. Ltd.	
NC 37/84/AM-15 dt	File No.01/84/171/175/AM-15/DES-V	
15.01.2015		
13.01.2013		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratified the Advance Authorization issued in this case on repeat basis as per decision taken in NC

meeting No. 15/AM-14 dated 11.07.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
	-	Quantity	***	allowed
1.	Fabric Hand bags consisting of any combination of fabric panels, fabric components, leather panels, leather component, with or without shoulder straps and/or handles	Quantity 1 pcs.	Relevant fabric materials: woven, non-woven, jacquard, synthetic, polyester, nylon, viscose, cotton, wool, coated, laminated, PVC PU of relevant GSM  Relevant lining materials: Woven, Non-woven, Synthetic, coated, laminated, PVC, PU coated fabric Relevant components: Brass metallic, synthetic or composite, snap fasteners, pullers, rivets, frames, logos, corners, magnetic button, magnetic locks, push clip, decorative fittings, key holder, key ring, hooks, plastic clear sheet, woven/moulded net sheets, chains, ring binders, manicure set accessories, money clip, angle spring clips, glass beads, chaton and buckles etc., stamping foil,	Actual + 5% wastage  Actual + 5% wastage  Net content + 1% wastage





sewing thread, elastic, reinforcement material and adhesive tape, locks-key, locks-numbered, telescopic carriers, hanger clips, metal accessories required for the manufacture of leather goods.  Zip fastner	Net+ 1%
Packing material: Poly, PU bags, card board/corrugated boxes, art paper, duplex board, adhesive tapes, labels, tags	As per packing policy

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. (32)

Case No.515	M/s Lumens India.
NC 37/84/AM-15 dt 15.01.2015	File No.01/84/050/0005/AM-15/DES-V
Ratification of input output 1 dated 20.02.2014.	norms in respect of Annual Advance Authorization No. 0210200289

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) for their comments It was decided to defer the case for re-listing on 12.02.2015.

(33)

Case No.516	M/s Chinar Forge Ltd.	
NC 37/84/AM-15 dt	File No.01/84/050/0125/AM-15/DES-V	
15.01.2015		
Ratification of input output r dated 16.06.2014.	norms in respect of Annual Advance Authorization No. 3010102928	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix of ad-hoc norms in respect of above said Annual Advance Authorization issued as per written comments of DIPP conveyed vide their ID note No.7/96/2013-TSW, dated 07.11.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Synthetic Printed Tufted Carpets/Mats	3,76,933.600 Kgs.	Polypropylene chips/ Granules/resins/luban	1.08253 Kg/ Kg content in export product (i.e.,186837.16 Kgs)
	(100% Polypropylene –		Spin finish oil	0.025164Kg/Kg content of Polyester yarn in export



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2,04,962.244 Sq. meter with rubber		product or applied quantity whichever is less
coating of 750	Polypropylene	1.04 kg/kg content in export
gms./sq. meter (+/-	primary carpet	product (i.e., 213160.730
10 gms.) consisting	backing	Sqms of relevant thickness)
of (i)	Natural rubber latex	0.136 kg/sq. meter of export or
Polypropylene	with DRC 60% and	applied quantity whichever is
yarn-172593.06	62% TSC (total solid	less
Kgs	content) Dry wt.	
	Synthetic rubber	0.516 kg/sq. meter of export or
	latex with 67% TSC	applied quantity whichever is
	(total solid content)	less
	Dry wt.	
	ZDEC (Zinc Diethyl	0.018 kg/sq. meter of export or
	Dithio Carbamate)	applied quantity whichever is less
	ZMBT (Zinc 2-	0.013 kg/sq. meter of export or
	mercapto Benzo	applied quantity whichever is
	Thiazole)	less
	Oleic Acid	0.261 kg/sq. meter of export or
		applied quantity whichever is less
	Wingstay L	0.013 kg/sq. meter of export or
		applied quantity whichever is less

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions



